

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “C” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S.PANNU, PRESIDENT &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2869/Del/2016
[Assessment Year : 2009-10]**

Lakhotia Financial Services Pvt.Ltd., B-38, Sagan Apartments, 6 Tilak Marg, New Delhi-110001. PAN-AAACL1318B	vs	Pr. CIT-5, Room No.309, 3 rd Floor, C.R.Building, I.P.Estate, New Delhi-110002
APPELLANT		RESPONDENT
Appellant by	Shri Amarbir Singh Walia, CA	
Respondent by	Shri Vinay Kumar Karan, CIT DR	
Date of Hearing	25.11.2021	
Date of Pronouncement	25.11.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2009-10 is directed against the order of Ld. Pr. CIT, New Delhi dated 31.03.2016.

2. The Ld. Counsel for the assessee, vide its letter dated 24.11.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned CIT DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 25th November, 2021.

Sd/-

Sd/-

(G.S.PANNU)
PRESIDENT

(KUL BHARAT)
JUDICIAL MEMBER

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI